From,

Registrar General, High Court of Uttarakhand, Nainital.

To,

- 1. All the District Judges, Subordinate to the High Court of Uttarakhand.
- 2. Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
- 3. Principal Judge/Judges, All the Family Courts of Uttarakhand.
- 4. Secretary, Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
- 5. Director, Uttarakhand Judicial & Legal Academy, Bhowali, District Nainital.
- 6. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Haridwar Road, Dehradun.
- 7. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Near Rinku Medicos, Dehradun.
- 8. Legal Adviser to Hon'ble the Governor, Rajbhawan, Dehradun.
- 9. Secretary, Lokayukt, 3/3, Industrial area, Patel Nagar, Dehradun.
- 10. Registrar, State Consumer Redressal Commission, House No.176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun.
- 11. Member Secretary, Uttarakhand State Legal Services Authority, Nainital.
- 12. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani (Nainital).
- 13. Presiding Officer, Labour Court, Dehradun, Haridwar and Kashipur, District Udham Singh Nagar.
- 14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun & Haldwani (Nainital).
- 15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
- 16. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
- 17. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
- 18. Additional Secretary (Law), Uttarakhand Public Service Commission, Haridwar.
- 19. Chairman, Co-operative Tribunal, Dehradun, Uttarakhand.

C.L. No.04/UHC/Admin.A-1/2020

Date: May 27, 2020.

Subject: Regarding Movable and Immovable Property Statement.

Sir/Madam,

With regard to the subject noted above, in view of certain discrepancies found in Movable and Immovable property statements, submitted by Judicial Officers, I am directed to say that the Hon'ble Court has issued following directions regarding Movable and Immovable Property statement, which would be taken care of while submitting the statements:-

- A. Officers must show the balance amount in their saving accounts (including dependent family members) at the end of financial year i.e. 31^{st} March of the respective year. The source of amount must be mentioned with regard to every savings and investments.
- B. Officers must show the actual deposited amount in PPF/Sukanya Samridhi Scheme and like accounts during the year.

- C. All the officers will enclose copy of annual salary statement alongwith the statement of movable and immovable properties in support of annual income from salary (C.L. No.06 dated 27.07.2019 issued).
- D. In the case of policies where premium is to be deposited, the type of premium (annually, half-yearly, quarterly, monthly or one time investment) must disclosed by the officer. If the investment is one time investment, then duration of investment i.e. maturity date must be disclosed in the statement.
- E. In case of the renewal of previous year running investments (FD, NSC etc.), details regarding period for renewal and the renewal amount must be mentioned by the officer.
- F. In case of maturity, the amount received must be shown in the gross income by the officers.
- G. The complete details of loan i.e. loan amount, date when the said loan was sanctioned, No. of EMI(s) to be paid and the amount of E.M.I. paid by the officer in the concerned year must be disclosed by the officer and the copy of loan sanctioning letter from appropriate authority must be furnished by the officer.
- H. At the time of loan closing, the statement of loan account must be furnished by the officer.
- I. Details of the deductions must be in the statement.
- J. All such purchases, which are of more than Rs.10,000/-, should be mentioned in column 4 of the statement furnished every year.

It is, therefore, requested to bring the above directions of the Hon'ble Court to the notice of all the Judicial Officers working under your administrative control. Aforesaid Circular Letter will come into force from the year 2019-20. Those officers, who have submitted their statements for the F.Y. 2019-20, may check their statements vis-à-vis directions issued by the aforesaid C.L. and in case, said information is not included in the statement submitted by them, they would submit the said information separately, preferably within one week.

Yours faithfully, Sd/-(Hira Singh Bonal) Registrar General Date: May 27, 2020.

No.2222/UHC/Admin.A-1/2020

Copy to:

- 1. P.P.S. to Hon'ble the Chief Justice.
- 2. P.S. to Hon'ble Judge(s) with the request to place it before His Lordship.
- 3. All the Registrars of the Hon'ble Court.
- 4. I/C N.I.C. for uploading, High Court of Uttarakhand.
- 5. Guard File.

Registrar General